

LOK SABHA
UNSTARRED QUESTION NO. 128
TO BE ANSWERED ON 07.12.2022

GST ON HANDLOOM PRODUCTS

128. SHRI Y.S. AVINASH REDDY:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state :

- (a) whether the Government has received any representation requesting for reduction of GST on Handloom Products and support the handloom industry in the States;
- (b) if so, the details thereof;
- (c) whether the Government has taken any steps on those representations/requests of States; and
- (d) if so, the details thereof along with the steps taken in this regard?

उत्तर
ANSWER
वस्त्र राज्य मंत्री (श्रीमती दर्शना जरदोश)
THE MINISTER OF STATE FOR TEXTILES
(SMT. DARSHANA JARDOSH)

(a) to (d): Goods and Services Tax (GST) has been introduced by Government of India to rationalize multiple taxes on goods & services and bring uniformity and transparency in the taxation system. Accordingly, it is applicable to the Textile sector, including handlooms.

Government has from time to time, received representations regarding reduction/waiving off of GST on Handloom products.

GST rates are prescribed on the recommendation of GST Council, which consists of Union Finance Minister and Ministers nominated by representative State Governments. In its 45th meeting, GST Council made a recommendation for revising GST rates on textile products and related services from 5% to 12% to correct inverted duty structure in these goods and services.

Subsequently, GST Council in its 46th meeting decided to defer the increase in GST rate on textile and textiles related job work services. Consequently, there has been no change in GST rate on garments and fabrics.
